

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition Nos. 472/GT/2014

Subject: Truing-up of capital expenditure and tariff for the period 2009-14 for 600 MW,NLC TPS I.

Petition No. 253/GT/2014

Subject: Fixation of tariff for, NLC TPS I (600 MW) for the period 2014-19.

Petitioner : NLC

Respondents : Tamil Nadu Generation and Distribution Company Ltd

Date of hearing : 5.1.2016

Coram : Shri Gireesh. B. Pradhan, Chairperson
Shri A.K.Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K Iyer, Member

Parties present : Ms. Anushree Bardhan, Advocate, NLC
Ms.Poorva Saigal, Advocate, NLC
Shri. J Dhanasekaran, NLC
Shri S Vallinayagam, Advocate, TANGEDCO
Shri. R.Jayaprakash, TANGEDCO

Record of Proceedings

During the hearing, the learned counsel for the petitioner submitted that the additional information sought for the Commission has been filed and copies have been served on the respondents. The learned counsel however sought time to file its rejoinder to the reply filed by the respondent TANGEDCO.

2. The learned counsel for the respondent TANGEDCO submitted that reply has been filed in the matter and certain issues raised by the respondent is required to be clarified by the petitioner. The learned counsel for the petitioner submitted that the issues raised will be clarified in the rejoinder to be filed by the petitioner.

3. On a specific query by the Commission as to the status of the commissioning of the new plant, the representative of the petitioner clarified that the first unit of the new plant is expected to be commissioned during October,2017 and the second unit by April, 2018.

4. The Commission after hearing the parties, directed the petitioner to submit additional information in respect of the petitions, on affidavit, with advance copy to the respondents, on or before 27.1.2016, as under:

In Petition No.253/GT/2014

- i) Year-wise details of the actual expenditure incurred against the Compensation Allowance allowed to the petitioner during 2009-14.
- ii) The status of new plant under construction in place of TPS-I, along with expected date of commissioning.



- iii) Copy of the Board Resolution with regard to Investment approval for additional capital expenditure.

In Petiion No.253/GT/2014 and 472/GT/2014

- i) Funding of additional capital expenditure for the period 2014-19 as per Form-10.
- ii) Detailed calculation of FERV claimed and recovered so far on Guarantee fee, interest and loan repayment.
- iii) Editable soft copy of all forms and calculations.

5. The above information shall be filed by the petitioner on or before 27.1.2016 with an advanced copy to the respondents who shall file their replies if any by 5.2.2016 and the petitioner shall file its rejoinder, if any by 12.2.2016. No extension of time shall be granted for any reason whatsoever. In case the additional information/ reply/ rejoinder is not filed within the said due date, the matter shall be decided based on available records.

6. Subject to the above orders in the petition were reserved by the Commission.

By Order of the Commission

Sd/-
(T. Rout)
Chief (Legal)

